

In the National Company Law Tribunal, New Delhi
Registrar

CP No. 1117/2016

SECTION OF THE COMPANIES ACT: 433 (e) & (f), 434 (1)(a) & 439

In the matter of:

Ravi Bhushan Goel & Anr.

..... **Petitioner**

VS.

M/s. Earth Infrastructure Limited

..... **Respondent**

Coram: Shiv Ram Bairwa, Registrar

Order deliver on 05.07.2017

For the Petitioner (s) : Shri Harangad Singh, Advocate

For the Respondent (s) : None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The petitioner has filed compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 on 13.6.2017. The petitioner has not filed proof of service to corporate debtor. The counsel for petitioner is directed to file affidavit of service before next date of hearing.

List the matter on 12.7.2017.


(Shiv Ram Bairwa)
Registrar